

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

Original Application No. 1150 of 1995.

this the 27th day of July 2001.

HON'BLE MR. S. DAYAL, MEMBER (A)

HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Bhikram Singh, S/o Late Man Singh, R/o House no. 9/151,

Charasa Mandi, Motibagh, Jamuna Bridge, Agra.

Applicant.

By Advocate : Sri Anand Kumar.

Versus.

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. The divisional Personnel Officer, Northern Railway, Allahabad.
3. The Senior Divisional Accounts Officer, Northern Railway, DRM Office, Allahabad.

Respondents.

By Advocate : Sri A.C. Misra.

O R D E R (ORAL)

S. DAYAL, MEMBER (A)

This application has been filed for directions to the respondents to fix pay of the applicant in comparison to his juniors w.e.f. 1990 and onwards and to pay arrears with interest.

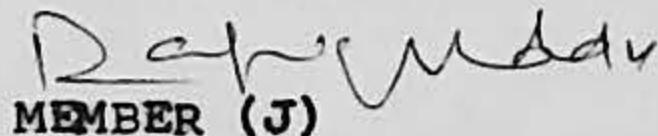
2. The applicant claims that he was promoted as Head Clerk in the pay scale of Rs. 1400-2300/- w.e.f. 1.8.86 and was drawing Rs. 1660/- p.m. His name appeared at sl. no. 83 in the seniority list of Head Clerks as on

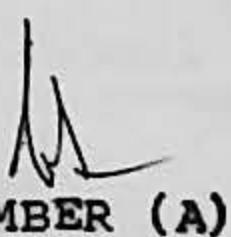
31.3.1990 while the name of his junior Sri P.C. Adhar is not even included in this list. Sri P.C. Adhar was promoted in December '90 as Head Clerk and his pay was fixed at Rs. 1720/- p.m., while the pay of the applicant was fixed at Rs. 1660 (corrected by the learned counsel orally as 1640/-) per month. The applicant made representations dated 18.8.93, 28.11.94 and 16.1.95. The said representations have not been disposed of by the respondents.

3. We feel that it will be appropriate in this case if the respondents are required to decide his representation in a time bound manner.

4. The learned counsel for the applicant mentions that the respondent no. 2 is the authority competent to decide his representation. We, therefore, direct the respondent no. 2 to decide the representation of the applicant dated 28.11.1994 by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. For facilitate disposal of his representation, the applicant shall furnish a copy of the same to the respondents alongwith a copy of this order.

5. The O.A. stands disposed of as above with no order as to costs.

  
D. Girish  
MEMBER (J)

  
A. Girish  
MEMBER (A)

GIRISH/-